

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1228
ANSWERED ON:13.08.2013
REGISTRATION OF BIRTHS AND DEATHS
Rao Shri Konakalla Narayana

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether nearly twenty five percent of the children born in India are not registered at birth;
- (b) if so, whether the United Nations International Children`s Fund (UNICEF) in its 2012 report has also revealed that only fifty nine percent of births in urban India and thirty five per cent in rural areas are registered;
- (c) if so, whether the Compulsory Registration of Births and Deaths Act has completely failed to check such unregistered births; and
- (d) if so, the latest strategy to be adopted to ensure that every citizen is properly registered at the time of births or after deaths?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

(a): No Madam; as per latest Report on Civil Registration released by the Office of the Registrar General, India (ORGI) in the Ministry of Home Affairs, the level of Registration of Births is 81.3%.

(b): No such type of data is maintained by this office.

(c): No Madam; the level of registration of births in India is increasing year by year and it has reached 81.3 percent in 2009 from 56.2 percent in 2000.

(d): The following major steps are being taken by the Office of the Registrar General, India in the Ministry of Home Affairs to ensure 100 percent registration in the country:

District-wise database of medical institutions, where birth and death occurs, is being created to monitor the reporting of occurred events in their premises.

ORGI has intensified publicity campaigns on the need and importance of registration of births and deaths through various electronic media like Doordarshan, Private TV Channels, AIR, Digital Cinemas and print-media at the central level.

ORGI is financially assisting the States/UTs towards publicity and advertisement through IEC activities, Training to CRS Functionaries, Preservation and Maintenance of legal records and infrastructural supports in terms of staff and computers etc.

As per the directions of Honorable Supreme Court, this office has issued directions to all States/UTs

to open registration centers in all CHC/PHC and other medical institutions.

ASHAs, ANMs, Aanganwadi Workers etc. declared as notifiers under Section 10 of the Act and authorized to deliver birth certificate under section 12 of the Act.

ANMs & AWWs have been declared as Sub-Registrars in some of the States.

To sort out the various problems affecting the Civil Registration System, States have been requested to conduct regular meetings of Inter Departmental Coordination Committee (IDCC) and District level Coordination Committees (DLCC) for better coordination among various departments engaged in the system.